Kerala Gazette No. 48 dated 5th December 2017.
PART III

COMMISSIONERATE OF LAND REVENUE

LAND FAIR VALUE NOTIFICATION

ALAPPUZHA DISTRICT

റവന്യൂ ഡിവിഷണൽ ഓഫീസർ, ആലപ്പുഴയുടെ നടപടിക്രമം

(ഹാജർ: എസ്. മുരളീധരൻപിള്ള)

നമ്പർ സി1-261/2017/കെ. 2017 ഫെബ്രുവരി 10.

വിഷയം :—ന്യായവില പുനർനിർണ്ണയം—പുന്നപ്ര വില്ലേജിൽ ബ്ലോക്ക് നമ്പർ 12-ൽ റീസർവ്വെ നമ്പർ 167/2-ൽപ്പെട്ട ഭൂമിയുടെ ന്യായവില പുനർനിർണ്ണയിച്ച് ഉത്തരവാകുന്നു.

വായന:— (1) ശ്രീമതി ഷൈലമ്മ, കളരിയ്ക്കൽ, പുന്നപ്ര എന്നവർ 21-12-2015-ൽ സമർപ്പിച്ച അപേക്ഷ.

(2) അമ്പലപ്പുഴ തഹശീൽദാരുടെ 10-1-2017-ലെ സി5-23204/16 നമ്പർ റിപ്പോർട്ട്.

അമ്പലപ്പുഴ താലൂക്കിൽ പുന്നപ്ര വില്ലേജിൽ ബ്ലോക്ക് നമ്പർ 12-ൽ റീസർവ്വേ 167/2-ൽ പ്പെട്ട 37.20 ആർസ് വസ്തു ന്യായവില രജിസ്റ്ററിൽ സർക്കാർ വസ്തു എന്ന് രേഖപ്പെടുത്തി വിജ്ഞാപനം ചെയ്തതിനെതിരെ ശ്രീമതി ഷൈലമ്മ സമർപ്പിച്ച അപേക്ഷയിൽ അമ്പലപ്പുഴ തഹശീൽദാർ വായന (2) പ്രകാരം റിപ്പോർട്ട് സമർപ്പിച്ചിട്ടുണ്ട്. ടി വസ്തു അപേക്ഷകയായ ശ്രീമതി ഷൈലമ്മയുടെ പേരിലും കരം തീരുവയിലും ഉള്ളതാണ്.

'Wet Land' ആയ അപേക്ഷാ വസ്തുവിന് ന്യായവില നിശ്ചയിക്കുന്നതിന് അടിസ്ഥാനമായി സ്വീകരിച്ചിട്ടുള്ളത് പുന്നപ്ര വില്ലേജിലെ ബ്ലോക്ക് 12-ൽ റീസർവ്വെ 167/5, 166/2, 166/1, 168, 162/4-2 എന്നീ നമ്പരുകളിൽപ്പെട്ട നിലങ്ങളാണ്. ടി വസ്തുക്കൾ എല്ലാം തന്നെ ന്യായവില രജിസ്റ്ററിൽ 'Wet Land' എന്ന് രേഖപ്പെടുത്തി ആർ ഒന്നിന് ` 6000 വീതം ന്യായ വില വിജ്ഞാപനം ചെയ്തിട്ടുള്ളവയാണ്. അടിസ്ഥാന വസ്തുക്കളുടെ ന്യായവിലയുടെ ശരാശരി ` 6000 ആണ്. അപേക്ഷ വസ്തുവിന് ആർ ഒന്നിന് നിലവിൽ ` 10,000 കമ്പോള വിലയുണ്ട്. അപേക്ഷാ വസ്തുവും അടിസ്ഥാന വസ്തുക്കളും സമവും സമാനവുമാണ്.

മേൽ സാഹചര്യത്തിൽ അമ്പലപ്പുഴ താലൂക്കിൽ പുന്നപ്ര വില്ലേജിൽ റീസർവ്വെ ബ്ലോക്ക് 12-ൽ റീസർവ്വേ 167/2-ൽപ്പെട്ട വസ്തുവിനെ 'Wet Land' എന്ന ക്ലാസിഫിക്കേഷനിൽ ഉൾപ്പെടുത്തി ആർ ഒന്നിന് ` 6000 (ആറായിരം രൂപ മാത്രം) ന്യായവില നിശ്ചയിച്ച് ഇതിനാൽ ഉത്തരവാകുന്നു. നിർണ്ണയിച്ച ന്യായവില ഗസറ്റിൽ പ്രസിദ്ധീകരിക്കുന്നതാണ്.

FORM 'A'

(See Rule 4)

NOTIFICATION

No. K-5824/2011. *18th February 2017.*

Whereas, it is expedient to publish the Fair Value of Land as required under Section 28A of the Kerala Stamp Act, 1959, read with rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995, the fair value of land in Alappuzha District is hereby fixed as shown in the schedule hereto:

SCHEDULE

Name of District	*Name of Taluk*	*Name of Village and Suvey No. and Sub-division No.*	*Corporation/ Municipality/ Panchayat*	*Ward*	*Calssification by use*	*Fair value of the land fixed* `
(1)	(2)	(3)	(4)	(5)	(6)	(7)
Alappuzha	Ambalappuzha	Alappuzha west Bolock No.177 Re-Survey No. 2	..	..	Residential plot with Corporation/ Municipality/ Panchayat road access	1,15,200

(1)	(2)	(3)	(4)	(5)	(6)	(7)
Alappuzha	Kuttanadu	Kainakari North Block No. 7 Re-survey No. 118/2-3	..	..	Wet Land	1000
Alappuzha	Ambalappuzha	Purakkadu Bolock No.21 Re-Survey No. 242/1-2	..	..	Residential plot with Corporation/ Municipality/ Panchayat road access	92,000
Alappuzha	Cherthala	Kokkothamangalam Survey No. 238/1-2	..	..	Residential plot without vehicular access	42,600
Alappuzha	Cherthala	Kokkothamangalam Survey No. 238/1-45-60	..	..	Residential plot without vehicular access	42,600
Alappuzha	Cherthala	Kokkothamangalam Survey No. 238/1-45	..	..	Residential plot without vehicular access	42,600
Alappuzha	Ambalappuzha	Punnapra Block No. 12 Re-survey No. 167/2	..	..	Wet land	6,000

Revenue Divisional Office,
Alappuzha.

(Sd.)
Revenue Divisional Officer.

ERNAKULAM DISTRICT

FORM 'C'

[*See* Rule 5 (8)]

NOTIFICATIONS

(1)

Whereas, it is expedient to publish a notification showing revised value of land as required under section 28A of the Kerala Stamp Act, 1959 read with sub-rule (8) of rule 5 of the Kerala Stamp (Fixation of Fair value of Land) Rule, 1955, the fair value of the land is hereby fixed finally as shown in the schedule hereto:

No. A2-6138/2017. *20th August 2017.*

SCHEDULE

District—Ernakulam.

Taluk—Aluva. *Village*—Nedumbassery.

Survey Number with Sub-Division Number	*Corporation/ Municipality/ Panchayat*	*Ward and Number*	*Classification by Use*	*Fair Value of the Land already fixed as per Are (`)*	*Revised Fair Value of Land as per Are (`)*
Block-10 Resurvey No. 383/6	Panchayat		Residential plot with private road access	40,000	3,00,000

(2)

No. A2-71931/2016. *24th September 2017.*

District—Ernakulam.

Taluk—Aluva. *Village*—Angamali.

Survey Number with Sub-Division Number	*Corporation/ Municipality/ Panchayat*	*Ward and Number*	*Classification by Use*	*Fair Value of the Land already fixed asper Are (`)*	*Revised Fair Value of Land as per Are (`)*
Block-11 Resurvey No. 415/4-2, 4-3	Municipality	Head Quarters-4	Residential plot with Corp./Mun./Pan. road access	16,80,000	6,50,000
Block-11 Resurvey No. 415/69-1, 69-2, 69-3	Municipality	Head Quarters-4	Residential plot with Corp./Mun./Pan. road access	20,30,000	6,50,000

Collectorate. (Sd.)
Ernakulam. *Collector.*

തിരുത്തൽ പരസ്യം

(1)

നമ്പർ എ2-8888/2017. 2017 ഒക്ടോബർ 30.

19-9-2017-ാം തീയതി പ്രസിദ്ധീകരിച്ചിട്ടുള്ള 37-ാം നമ്പർ കേരള ഗവൺമെന്റ് ഗസറ്റിൽ (വാല്യം VI, പാർട്ട് III സപ്ലിമെന്റ് ഫെയർവാല്യൂ) എറണാകുളം ജില്ലയുടെ കീഴിൽ 3-ാം നമ്പരായും ഈ കാര്യാലയത്തിലെ എ2-8888/17 നമ്പരായി പരസ്യപ്പെടുത്തിയിട്ടുള്ള 'ഫോറം സി' നോട്ടിഫിക്കേഷനിൽ 1-ാം കോളത്തിൽ ബ്ലോക്ക് നമ്പർ 12 എന്നത് '18' എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്.

(2)

നമ്പർ എ2-8889/2017. 2017 ഒക്ടോബർ 31.

19-9-2017-ാം തീയതി പ്രസിദ്ധീകരിച്ചിട്ടുള്ള 37-ാം നമ്പർ കേരള ഗവൺമെന്റ് ഗസറ്റിൽ (വാല്യം VI, പാർട്ട് III സപ്ലിമെന്റ് ഫെയർവാല്യൂ) എറണാകുളം ജില്ലയുടെ കീഴിൽ 2-ാം നമ്പരായും ഈ കാര്യാലയത്തിലെ എ2-8889/17 നമ്പരായി പരസ്യപ്പെടുത്തിയിട്ടുള്ള 'ഫോറം സി' നോട്ടിഫിക്കേഷനിൽ 1-ാം കോളത്തിൽ ബ്ലോക്ക് നമ്പർ 12 എന്നത് '18' എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്.

കളക്ടറേറ്റ്, (ഒപ്പ്)
എറണാകുളം. ജില്ലാ കളക്ടർ.

NOTIFICATION

No. N-6680/2016/K.Dis. *16th November 2017.*

Whereas, it is expedient to publish the Fair Value of the Land as required under Section 28A of the Kerala Stamp Act, 1950 read with Rule 4 of the Kerala Stamp (Fixation of Value of Land) Rules, 1995.

Now, therefore, it is hereby made known to the public that the fair value fixed for the land mentioned against each serial numbers, in respect of the land situated in the Survey/Re-survey numbers of the Village and Taluk mentioned against each, shall be as shown against it in Column (1) thereof.

SCHEDULE

District—Ernakulam.

Taluk—Kanayannoor. *Village*—Elamkulam.

Sl. No.	*Sy. No.*	*Sub Division No.*	*Re-Sy. Block No.*	*Re-Sy. No.*	*Re-Sy. Sub Division No.*	*Municipality/ Panchayath/ Corporation*	*Name & Number of Ward/ Local Body*	*Name & Number of Ward*	*Classification by use*	*Fair Value per Are*
11307	890	5	..	..	..	Corporation	Kochi	44	Nilam	12,48,000

Office of the Sub Collector, (Sd.)
Fort Kochi. *Sub Collector.*

KANNUR DISTRICT

FORM 'A'

[*See* Rule 4]

NOTIFICATION

No. D-12091/2017. *20th October 2017.*

Whereas, it is expedient to publish the fair value of the land as required under Section 28A of the Kerala Stamp Act, 1959, read with Rule 4 of the Kerala Stamp Act (Fixation of Fair Value of Land) Rules, 1995.

Now, therefore, it is hereby made known to the public that the final fair value fixed for the land mentioned against each serial number, in respect of the land situated in the Survey/Re-survey Numbers of the Village and Taluk mentioned against each, shall be as shown against it in Column (11) thereof.

SCHEDULE

District—Kannur. *Taluk*—Kannur.
Village—Muzhappilangad. *Desom*—Muzhappilangad.

Sl. No.	*Survey No.*	*Sub Division No.*	*Re-Survey Block*	*Re-Survey No.*	*Re-Survey Sub Div. No.*	*Panchayath/ Municipality/ Corporation*	*Name of Local Body Panchayath/ Municipality/ Corporation*	*Name and No. of ward*	*Classification by use*	*Fair Value per Are* `
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	..	..	270	190	3A	Panchayath	Muzhappilangad	X	Garden land without road access	20,000

Office of the Sub Collector,
Thalassery.

(Sd.)
Sub Collector.